

(ग) यदि हा, तो तत्संबंधी व्योरा क्या है और यदि नहीं तो उसके क्या कारण हैं।

तत्संबंधी कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम० एम० जैकब) : (क) से (ग) प्रस्तावित मानव अधिकार आयोग के लिए विधायन का प्रारूप तैयार करने के लिए केन्द्रीय गृह मंत्री की अध्यक्षता में संबंधित केन्द्रीय मंत्रियों और पांच मुख्य मंत्रियों की समिति द्वारा लिए गए निर्णय के अनुसरण में देश के विभिन्न भागों में अनेक विचार शोषणियाँ आयोजित की गईं। इन विचार-विमर्शों के दौरान विभिन्न व्यक्तियों और ग्रुपों द्वारा अनेक सुझाव दिए गए और यहां तक कि प्रस्तावित आयोग के विभिन्न पहलुओं पर भी सुझाव दिए गए; उपरोक्त समिति द्वारा अपनी सिफारिशों को अंतिम रूप देने समय इन पर विचार किया जायेगा।

Privileges of Non-Tribals in Shillong

1106. SHRI SUDHIR RANJAN MAJUMDAR : Will the MINISTER OF HOME AFFAIRS be pleased to state :

(a) whether permanent non-tribals in considerable number of non tribals living in Shillong whose forefathers came there more than 130 years ago when the British Government made Shillong the Capital of the then Assam, covering Assam Valley, Surma Valley and Hills of the region;

(b) whether, as permanent residents of Shillong, they are entitled to all the privileges and rights given to a citizen whatever may be their religion;

(c) if so, whether they are enjoying those rights; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) A considerable number of non-tribals are living in Shillong for many decades.

(b) to (d). The permanent non-tribal residents of Shillong enjoy privileges and rights as citizens of this country subject

to restrictions imposed under provisions of Sixth Schedule to the Constitution.

Succession Certificates to the Non-Tribals in North Eastern States

1107. SHRI SUDHIR RANJAN MAJUMDAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether permanent non-tribals in North Eastern States are finding it difficult to get Succession Certificates for transfer of land or permission for sale or purchase of land in their home State in Meghalaya;

(b) whether the Autonomous District Council there is withholding permission in land matters for these permanent residents who have nowhere else to go now;

(c) if so, what is the number of such cases that are pending;

(d) whether these people are treated as minorities either as ethnic groups or as religious groups; and

(e) if so, whether they are given all the facilities given to the minorities, elsewhere ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) to (c) The State legislation governing transfer of land prohibits transfer of land from tribals to non-tribals. The Succession Certificates in the Meghalaya are issued by the Autonomous District Council Courts in case of land/property being passed on to legal heirs. Some reports have been received pertaining to red-tapism, etc. in producing such Certificate by non-tribals in Shillong.

(d) The non-tribals as such are not treated as ethnic or religious minorities in North Eastern States.

(e) Does not arise.

Pending cases for grant of Freedom Fighters Pension

1108. SHRI H. HANUMANTHAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the number of applications from Karnataka that are still pending for grant of Freedom Fighters' Pension; and